

CCG No. 59/95.
IN
DA No. 176/94.

6.7.1995.

(2)

Hon'ble Mr. Justice B.C. Saksena, V.C.
Hon'ble Mr. S. Das Gupta, A.M.

Counter affidavit on behalf of respondent no. 1 has been filed by A. Gsthalekar, Advocate, while count r affidavit has been filed for respondent no. 1 by Sri NB Singh. The applicant is granted three weeks time to file rejoinder. Counter affidavits may be taken on record. List on 24.8.95.

W.L.P.
A.M.

bcr
V.C.

OR.

No R.A has been
filed so far.

24.8.95 Hon. Mr. Justice B.C. Saksena, VC.

Hon. Mr. S. Das Gupta, A.M.

Shri K.C. Sinha learned counsel for the applicant through a letter dated 24.8.95 ~~ga ja~~ has indicated that he has instructions not to press the contempt petition and to withdraw the same. The letter sent by Shri K.C. Sinha may be placed on record.

We find that this Tribunal has not taken cognizance of the contempt petition and no notices ~~for initiating Contempt proceedings~~ were issued to the respondents. We have gone through the petition and the counter affidavit filed on behalf of the respondents, ~~we~~ are satisfied that no case of willful disobedience on the part of the respondents is made out. The Contempt petition is accordingly dismissed.

W.L.P.
A.M.

bcr
VC

UV